

**GOVERNMENT OF INDIA
CULTURE
LOK SABHA**

UNSTARRED QUESTION NO:1380

ANSWERED ON:13.08.2013

ENCROACHMENT AT MONUMENTS

Dubey Shri Nishikant ;Maadam Shri Vikrambhai Arjanbhai;Mcleod Smt. Ingrid;Pradhan Shri Nityananda

Will the Minister of CULTURE be pleased to state:

- (a) whether it is a fact that a number of historical and protected buildings/structures in the country are illegally encroached upon by certain individuals and groups;
- (b) if so, the details thereof along with the complaints received so far from individuals/bodies in the matter and the action taken to keep such monuments free from encroachment, State/UT-wise;
- (c) the number of encroachments removed by the Archaeological Survey of India (ASI) during each of the last three years and the current year, State-wise and monument-wise ;
- (d) whether it is a fact that due to unsatisfactory rehabilitation, the encroachers again squatted within the premises with their wares; and
- (e) if so, the steps proposed to be taken by the ASI to deal with this situation?

Answer

MINISTER OF CULTURE SHRIMATI CHANDRESH KUMARI KATOCH

(a)&(b) There are instances of illegal encroachment and unauthorized construction at centrally protected monuments. A statement showing the State-wise list of monuments where some encroachment/unauthorized construction have been reported is at Annexure-I.

On receipt of report of encroachment at any monument/site, Police complaints are filed. Show Cause Notice is issued to defaulter to remove the said encroachment. If no action is taken, demolition order is issued to Collector for removal of the said encroachment. Recourse to Court of law is availed of as a last resort.

(c) The details of monuments from where the encroachments have been removed during the last three years and the current year are at Annexure-II.

(d) No, Madam.

(e) Does not arise.